

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.2884 of 2018**

Santosh Kumar Sah & Ors. Petitioners

Versus

The State of Jharkhand & Ors.

..... Respondents

With

W.P.(S) No.3412 of 2018

Dinesh Poddar & Ors. Petitioners

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Vishal Kumar Tiwary, Advocate
 For the Respondent-State : Ms. Ruchi Rampuria, A.C. to Sr. S.C.II
 (in W.P.(S) No. 2884 of 2018)
 Mr. Mithilesh Singh, G.A.-IV
 (in W.P.(S) No. 3412 of 2018)

08/Dated: 09/07/2020

Heard, Mr. Vishal Kumar Tiwary, learned counsel for the petitioners, Ms. Ruchi Rampuria and Mr. Mithilesh Singh, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the request of the learned counsel for the petitioners, post the matter on 29.07.2020.

Let the name of Mrs. Nilam Tiwari, learned Sr. S.C-II (in W.P.(S) No.2884 of 2018) and Mr. Mithilesh Singh, learned G.A.-IV (in W.P.(S) No.3412 of 2018) be reflected in the cause list on behalf of the respondent-State.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/